

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-199 of 2020
WITH
LD-VC-OCW-123 of 2020
WITH
LD-VC-OCW-124 of 2020

Hayad Sab Bepari(dec.)
thr. Lrs. And ors.

... Appellants.

Versus

K. M. Ali alias Khan(dec.)
thr. L.Rs and ors.

... Respondents

Shri P. Talaulikar, Advocate for the Appellants.

Shri S. Usgaonkar, Senior Advocate with Shri K. Padgaonkar, Advocate
for the respondent no.2.

Coram:- DAMA SESHADRI NAIDU, J.

Date:-18 December, 2020

P.C.

The appellants have filed this Second Appeal with a delay. To have the delay condoned, he has also filed an application. Shri Sudin Usgaonkar, the learned Senior Counsel for the respondent no.1 raises a preliminary objection. According to him, in a matter arising out of the Rent Control Proceedings, there is no Second Appeal provided for. Then the appellant's counsel seeks time to verify and advance his arguments.

2. Post the matter after vacation.

DAMA SESHADRI NAIDU, J.